# Central Administrative Tribunal Principal Bench, New Delhi

O.A. No.1540/2014

Friday, this the 18th day of September, 2015

## Hon'ble Mr. A.K. Bhardwaj, Member (J) Hon'ble Dr. B. K. Sinha, Member (A)

- Virender Singh Chauhan s/o Mr. Babu Ram ESI Dispensary, Noida Phase II UP Designation Pharmacist, age 50 years
- Supriya Bhatia w/o Prithviraj Bhatia
   ESI Dispensary,
   Okhla Phase-I, New Delhi-20
   Designation Pharmacist, age 27 years
- 3. Amrit Kaur d/o Amrik Singh ESI Dispensary, Kalkaji, New Delhi Designation Pharmacist, age 26 years
- 4. Mohd. Tajuddin s/o Ghulam Mohiuddin ESI Dispensary, Kalkaji, New Delhi Designation Pharmacist, age 29 years
- 5. Nadir Islam s/o Islam Ansari ESI Dispensary, Kalkaji, New Delhi Designation Pharmacist, age 28years
- 6. Manish Kumar Prajapati s/o late Mr. Jitender Bahadur ESI Dispensary, Kalkaji, New Delhi Designation Pharmacist, age 29 years
- 7. Ram Naresh Singh s/o Nahar Singh ESI Hospital,Okhla Phase I, Delhi Designation Pharmacist, age 28 years
- 8. Girish Kumar Goyal s/o Badri Prasad ESI Dispensary, Okhla Phase I, Delhi Designation Pharmacist, age 39 years

- 9. Senthil Kumar B s/o M Boopathi ESIC Model Hospital Rajaji Nagar Bangalore Karnataka 10 Designation Pharmacist, age 28 years
- Mohd. Shafeek s/o Abdul KarimESIC Dispensary,Tigri DelhiDesignation Pharmacist, age 27 years

..Applicants

(Mr. Sagar Saxena, Advocate)

#### Versus

- 1. The Director General
  ESIC Headquarters
  CIG Road, Panchdeep Bhawan
  New Delhi-2
- Union of India
   Ministry of Labour
   Sharam Shakti Bhawan,
   Rafi Marg, New Delhi-1

..Respondents

(Mr. Satyajeet Kumar, SSO (L), Departmental Representative for ESIC – Dr. Ch. Shamshudin Khan, Advocate for Union of India)

## ORDER (ORAL)

## Mr. A.K. Bhardwaj:

It is not disputed by the parties that the controversy involved in the present Original Application is, in all fours, of the Order dated 6.5.2015 passed by this Tribunal in O.A. No.2151/2014 - **Udai Veer Singh & others** v. **The Director General, ESIC & another**.

2. In the wake, the Original Application is disposed of with direction to the respondents to consider the claim of the applicants for creation of promotional avenues / change of cadre structure, keeping in view the aforementioned Order of the Tribunal and other judicial pronouncements as well as relevant provisions on the subject, as expeditiously as possible

preferably within a period of four months from the date of receipt of a copy of this Order. No costs.

( Dr. B.K. Sinha ) Member (A) ( A.K. Bhardwaj ) Member (J)

<u>September 18, 2015</u> /sunil/